

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 243 of 2015 & IA Nos. 396/15, 397/15 and 426/15

Dated: 13th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Mumbai International Airport Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Avijeet Lala and Ms. Molshree
Bhatnagar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadha, Mr. Raghu
Vamsy and Mr. Raunak Jain for Resp.
No.1
Mr. Vishal Anand and Ms. Nishtha
Kumar for R.No.2, Tata Power

ORDER

Learned counsel for the respondent no.2 prays for and is granted two weeks time to file reply/counter affidavit and appellant may file rejoinder affidavit, if any, within two weeks thereafter. It is made clear that no further time shall be granted to the respondent to file reply/counter affidavit. The State Commission has already filed its reply.

Post the matter for hearing on **02nd March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

RKT/SH